

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.104- C.P.(IB)/5(AHM)2021  
With  
ITEM No. 105- IA/614(AHM) 2021  
ITEM No. 106- IA/226(AHM) 2024

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Alumilite Architecturals Ltd  
V/s  
Se Transstadia Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 17/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon,ble Member(T)**

**PRESENT:**

For the Applicant : Ms. Aparna Wagle, Advocate for  
: Mr. Hasit Dave, Advocate  
For the Respondent : Ms. Nisha Ojha, Advocate

**ORDER**

Learned Counsel for the respondent submits that the Corporate Debtor has already been admitted in CIRP in CP (IB) 264 (AHM) 2023 by this Tribunal vide order dated 08.04.2024.

However, an Appeal has been filed against the said order of admission before the Hon'ble NCLAT being Company Appeal (AT) (Ins.) No. 716 of 2024, wherein vide order dated 12.04.2024, order of admission has been stayed till 13.05.2024.

In view of the above, this petition is rendered infructuous and dismissed accordingly with liberty to file a claim before cornered IRP/RP as per law. However, in case order of CIRP in CP (IB) 264 (AHM) 2023 is set aside by the NCLAT or withdrawn, the Applicant is at liberty to get this petition revive.

Accordingly, **C.P.(IB)/5(AHM)2021, IA/614(AHM) 2021 & IA/226(AHM) 2024** are dismissed.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**